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MCC-2801-2023

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRANAY VERMA

ON THE 2nd OF DECEMBER, 2024MISC. CIVIL CASE No. 2801 of 2023*KAMLESH @ KAMALNATH YOGI CHOUHAN**Versus**GHANSHYAM MALI AND OTHERS*

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Appearance:

Ms. Vaishali Jain, learned counsel for the petitioner.

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ORDER

1. This application has been preferred for restoration of M.A.No.3640/2018, which stands dismissed for non-compliance of peremptory order dated 12/3/2020. Since the application is barred by time an application bearing I.A.No.2556/2024 has also been filed for condonation of delay in filing the same.

2. For the reasons stated in the application, the same is allowed and the delay in filing the restoration application is condoned.

3. Heard on the restoration application as well.

4. For the reasons stated in the application, the same is allowed and M.A.No.3640/2018 dismissed for non-compliance of peremptory order dated 12/3/2020 is restored to its original number for hearing on merits.

5. Let the order dated 12/3/2020 passed in M.A.No.3640/2018 be complied with within a period of 3 weeks.

6. Let a photocopy of this order be kept in the record of



M.A.No.3640/2018.

7. The MCC is accordingly allowed and disposed off.

(PRANAY VERMA)
JUDGE

SS/-